

(b) & (c) The details of the scheme submitted by IVPA comprises the following suggestions;

(i) Release of imported oils to vanaspati industry;

(ii) Increase in usage of expeller mustard oil in the manufacture of vanaspati from 20 per cent to 30 per cent on a continuing basis.

(iii) Increase in excise rebate from Rs. 1000/- to Rs. 1500/- per tonne of vanaspati produced.

These suggestions were examined in detail but not found feasible in context of the present situation of oil prices and constraint in the availability of foreign exchange for import of edible oils.

Advertisement for Baby foods on Doordarshan and Air

2067. SHRI KRISHNA KUMAR BIRLA: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that Government have decided to accept advertisement for baby foods on Doordarshan and AIR despite opposition by a number of consumer groups and professional bodies and the WHO, UNICEF and International Baby Food Action Network supporting breast feeding;

(b) whether it is also a fact that India is a signatory to the International Baby Food Code of 1981 prohibiting advertisements of baby foods and that the Indian National code of 1983 prohibits any form of promotion of baby food and feeding bottles; and

(c) if so, what are the reasons for accepting advertisements for baby foods for Doordarshan and AIR?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SMT. USHA SINHA): (a) The Ministry of Information and Broadcasting have since decided

in principle to accept the advertisements for spoon-fed complementary foods by Doordarshan and AIR only so long as the manufacturers and distributors of these products do not promote them as being suitable for use as partial or total substitutes for breast-milk. Each proposal is required to be examined by them on its own merits before final acceptance.

(b) Yes, Sir. The World Health Organisation of which India is a member country adopted the International Code of Marketing of Breast milk Substitutes in 1981. Under the Indian National Code for Protection and Promotion of Breast-feeding adopted by the Government of India in 1983, there shall be no advertising or other form of promotion of products within the scope of this Code. The scope of the Code includes the marketing, and practices related thereto, of Breast-milk substitutes, including infant formula; other milk products, foods and beverages, including bottle-fed complementary foods, when marketed or otherwise represented to be suitable, with or without modification, for use as a partial or total replacement of breast-milk; feeding bottles and teats. It also applies to their quality and availability, and to information concerning their use.

(c) Ministry of Information and Broadcasting have informed that Doordarshan and Akashvani do not accept advertisements of 'Baby Foods' also known as 'Infant Milk Foods' which are marketed or otherwise represented as a partial or total replacement for mother's milk whether or not these are suitable for such replacement.

Production of oilseeds and Pulses

2068. SHRI SHIV PRATAP MISHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the estimated production of pulses and oilseeds during the current year and what was the production during the last year; and